

4 से 5 हजार रुपये कमये हैं जबकि किसानों को भेजे गये बिल प्रति घंटे के आधार पर तैयार नहीं किये गये थे, और

(घ) यदि हाँ, तो क्या सरकार का विचार इस मामले में उच्च-स्तरीय जांच करने का है।

कृषि मंत्रालय में राज्य मंत्री (श्री आर० बी० स्वामिनाथन) : (क) उत्तर प्रदेश के कृषि विभाग ने 1977-78 से मेरठ जिले की मवाना तहसील में गढ़ी, हुमायूँपुर, गुढ़ा आदि गांवों में जल विभाजन के आधार पर भूमि समतल का कार्यक्रम आरम्भ किया था। खाली फामों पर हस्ताक्षर नहीं लिए गए थे। कृषकों को मनमाने ढंग से बिल नहीं भेजे गये थे।

(ख) राज्य अथवा केन्द्रीय सरकार को कोई शिकायत नहीं मिली थी। तथापि राज्य सरकार को गढ़ी के निवासी श्री वेदराम सुपुत्र श्री रती राम की तरफ से श्री छोटे खान एडवोकेट की तरफ से दण्ड संहिता की धार 80 के तहत एक नोटिस मिला था कि श्री वेदराम की भूमि पर किसी प्रकार का काम नहीं हुआ अतः वह भुगतान करने के लिए बाध्य नहीं। नोटिस का उत्तर यह दिया गया कि श्री वेदराम के खेतों पर वास्तव में कार्य हुआ है तथा भेजा गया बिल उसके खेतों पर हुए वास्तविक कार्य पर आधारित है।

(ग) जी नहीं।

(घ) प्रश्न ही नहीं होता।

संसद भवन में दैनिक बतन पर कार्य कर रहे केन्द्रीय लोक निर्माण विभाग के कर्मचारी

818. श्री निहाल सिंह: क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को पता है कि केन्द्रीय लोक निर्माण विभाग के कुछ कर्मचारी पिछले 12-14 वर्षों से संसद भवन में दैनिक बतन पर कार्य कर रहे हैं और उन्हें नियमित नहीं किया गया; और

(ख) यदि हाँ, तो इसके क्या कारण हैं?

निर्माण और आवास मंत्री (श्री पी. सी. सेठी): (क) ऐसा कोई मामला नहीं है।

(ख) प्रश्न ही नहीं उठता।

### Compensation for Acquisition of Land in Khichripur, Delhi

819. SHRI NIHAL SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the reasons for which compensation for about 2177 bigha land of village Khichripur acquired in November, 1975 by the Delhi Development Authority has not been paid so far; and

(b) the number of farmers from whom this land was acquired and the amount of compensation at which it was acquired at that time and the present value thereof?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) The Delhi Administration has reported that out of assessed compensation of Rs. 25,14,75078 P. a sum of Rs. 11,00,000/- has already been paid to the rightful owners, a sum of Rs. 13,00,000/- has been sent to the Additional District Judge on account of disputed title and the remaining sum of Rs. 1,14,750.78 P. is lying in the Revenue Deposit for want of vacant possession of land measuring 58 bighas, 15 biswas on account of built up area the possession of which could not be handed over to the Land Acquisition Collector.

(b) According to the Revenue Record, the number of farmers from whom the land was acquired is 371. The amount of compensation mentioned at (a) above has been computed as per value of the land on the date of issue of Notification under Section 4 of the Land Acquisition Act, plus 15 per cent solatium and interest at the rate of 6 per cent per annum for 12 years and 352 days.

### White Tiger in Chhat Bir Zoo in Punjab

820. SHRI L. S. TUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received any request from the Ex-Chief

Minister of Punjab asking for white tigers and other animals for the Chhat Bir Zoo in Punjab; and

(b) The action proposed to be taken on this request?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) Government of India have recently decided to distribute white tigers among the selected zoos in the country having suitable expertise and experience in breeding tigers. No white tiger is proposed to be given to the Chhat Bir Zoo at present. As for other animals, the State Government of Punjab have been advised to finalise an exchange proposal with the Nandan Kanan Zoo in Orissa. The Delhi Zoological Park, New Delhi, has been helping the Chhat Bir Zoo by giving animals and birds which it could spare.

#### Utilisation of Gas from the Bombay High

821. SHRIMATI PRAMILA DANDAVATE:

SHRI R. K. MHALGI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have taken any final decision with regard to the utilisation of Gas from the Bombay High;

(b) if so, whether the sharing of this Gas has been objected to by the States concerned; and

(c) if so, what is the reaction of Government to these objections?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) The present policy of the Government is as far as practicable to utilise the off shore gas as feedstock for the production of fertilizers, petrochemicals and for extraction of LPG, etc. To the extent the gas cannot be used immediately for these purposes it can be diverted for other purposes such as power generation, etc., purely as a fall-back

arrangement on a temporary basis till the fertilizer and petrochemical plants are able to utilise it fully.

However, in view of the increased availability of offshore gas, a Working Group was constituted in March last year to recommend *inter-alia* the most economic and optimal utilisation of offshore gas. The report of the Working Group has already been received and is under consideration.

(b) Requests for sharing of offshore gas have been received from some States.

(c) Offshore gas reserves are a national resource and their utilisation would have to be governed by the overall national considerations and keeping in view their optimum utility in the interest of the country's economy.

#### Increase in price of Sugar

822. SHRIMATI PRAMILA DANDAVATE:

SHRI M. RAM GOPAL REDDY:

SHRI JITENDRA PRASAD:

SHRI JYOTIRMOY BOSU:

SHRI MADHAVRAO SCINDIA:

SHRI DHARAMDAS SHASTRI:

SHRIMATI GEETA MUKHERJEE:

SHRI INDRAJIT GUPTA:

SHRI BALA SAHEB VIKHE PATIL:

SHRI TARIQ ANWAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the price of sugar has considerably increased during the months of January and first two weeks of February, 1980;

(b) if so, what is the actual increase;

(c) what was the price/average during the year 1979; and

(d) the reasons for the steep rise in the price of sugar?